Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu
*****

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO: 18102-JK (LD) of 2023
DATED:- 28 - 12 - 2023

Sanction is hereby accorded to the appointment of Shri Mohammad Amin, Deputy Secretary to Government Finance Department as Officer In-charge Litigation (OIC) in case titled Khalid Bashir Tantray V/s U.T of J&K & Ors. O.A. No. 564/2023 including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh /Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No:- LAW-OIC/32/2023 Dated:- 28- 12 - 2023

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Finance Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

Reyaz Ali 28-12-2023

(Reyaz Ali Bhat)
Assistant Legal Remembrancer